The Telugu University (Amendment) Act, 1990

Act 9 of 1990

Keyword(s):
Academic Council, Affiliated Institution, Autonomous College, College, Constituent College, Director, Registered Graduate, Registered Teacher, Teacher of The University, University

Amendments appended: 24 of 1994, 30 of 1996
An Act further to amend the Telugu University Act, 1985.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-first Year of the Republic of India, as follows:

1. (1) This Act may be called the Telugu University (Amendment) Act, 1990.

(2) It shall be deemed to have come into force on the 5th February, 1990.
2. In the Telugu University Act, 1985, in section 1/, in sub-section (1), for the words "Chief Minister", the word "Governor" shall be substituted.

3. The Telugu University (Amendment) Ordinance, 1990 is hereby repealed.

P. V. VidyA Sagar,
Secretary to Government,
Law and Legislative Affairs,
Law Department.

Act No. 27 of 1994.

[14th August, 1994.]

An Act to amend the Telugu University Act, 1939.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Eighteenth Year of the Republic of India as follows:

1. This Act may be called the Telugu University (Amendment) Act, 1994.

2. It shall come into force on the 29th April, 1994.

Received the assent of the Governor on the 10th August, 1994. For Statement of Objects and Reasons, Please see Andhra Pradesh Gazette, Part II-A, Extraordinary, dated the 14th July, 1994 on Page 3.
Amendment of section 3,

2. In the Telugu University Act, 1985 (hereinafter referred to as the Principal Act), in Section 3, after clause (1), the following shall be inserted, namely:

"(1A) the Pro-Chancellor;".

Insertion of new section 9A.

3. In the Principal Act, after section 9, the following new section shall be inserted, namely:

"Pro-Chan- 9A. (1) The Pro-Chancellor of the
ce
University shall be nominated by the Chancellor and shall hold office for a period of three years.

(2) In the absence of the Chancellor or during the Chancellor's inability to act, the Pro-Chancellor shall perform all the functions of the Chancellor."

Repeal of Ordinance 2 Ordinance, 1994 is hereby repealed.

K. SATYANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.
THE TELUGU UNIVERSITY (AMENDMENT) ACT,
1996.

ACT No. 30 OF 1996.

[17th October, 1996.]

AN ACT FURTHER TO AMEND THE TELUGU
UNIVERSITY ACT, 1965.

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh in
the Forty-seventh Year of the Republic of
India as follows:

1. This Act may be called the Telugu University (Amendment) Act, 1996.

Received the assent of the Governor on the 17th
October, 1996. For Statement of objects and Reasons,
please see Andhra Pradesh Gazette, Part III, Vol. XXXVIII,
Amendment of section 1. In the Telugu University Act, 1965 (hereinafter referred to as the principal Act) in section 1, in sub-section (1), for the expression "Telugu University Act 1965", the expression "Potti Sreeramulu Telugu University Act 1965" shall be substituted.

Amendment of section 2. In section 2 of the principal Act, in clause (i), for the words "Telugu University", the words "Potti Sreeramulu Telugu University" shall be substituted.

Amendment of section 3. In section 3 of the principal Act, in sub-section (1), for the words "Telugu University", the words "Potti Sreeramulu Telugu University" shall be substituted.

G. BHAVANI PRASAD, 
Secretary to Government, 
Legislative Affairs & Justice, 
Law Department.